

(b) and (c) Broad causes of these accidents are given below :

Cause	Broad reasons for the accidents during January to June, 82	
	Number of accidents involving trains (both on Main Line and Branch Line)	Number of accidents not involving trains (in Loco Sheds, Yards, Colliery and other Sidings)
(I) Failure of		
(i) Railway staff	19	177
(ii) Persons other than railway staff	3	169
(II) Failure of equipment		
(i) Mechanical	1	60
(ii) Track	—	29
(III) Accidental	—	61
(IV) Cause could not be established	1	—
(V) Cause not yet finalised	2	34
TOTAL	26	530

Measures to enhance the level of safety in railway operations chiefly consist of arousing greater safety consciousness amongst the staff and better maintenance of equipment. For this purpose Safety Monitoring Teams comprising Senior Officers drawn from various Departments have made intensive inspections. Defects noticed by the Teams have been attended to. The staff is being counselled in safe methods of working. Accident enquiries have been speeded up and adequate punishments to those held responsible are being ensured. Ministers and Members of the Board are meeting Senior Railway Managers to discuss safety problems with them. They also have had a dialogue with the representatives of the workers and workers themselves about safety.

Breathlyser test for locomotive drivers has been introduced to deter them from coming on duty under the influence of liquor.

To avoid failure of equipment greater attention is being paid to maintenance of the vital assets like locomotives, wagons, track and signalling equipment. The rate of periodical overhaul of wagons and coaches has been stepped up and condemnation of unserviceable locomotives,

coaches and wagon has also been accelerated.

Cases filed in High Courts and Supreme Court

4177. SHRI A. K. ROY : Will the Minister of RAILWAYS be pleased to state :

(a) total number of cases filed, disposed of and pending in different High Courts and Supreme Court against the orders of Inter-Division and Inter-Zonal transfer, removal/dismissal and reversion of Railwaymen on Indian Railways with Zone and Division-wise break up from January, 1981 to June, 1982;

(b) total number of cases in which the aforesaid orders have been quashed or upheld by Hon'ble Courts; and

(c) total amount of expenses so far incurred in the above cases and the amount likely to be spent in these cases till finalisation ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c) Information is being collected and will be laid on the Table of the Sabha.